

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No. 2275/2016

Thursday, this the 18th day of May 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Sh. Munnu Lal Mishra
Aged about 50 years
s/o late Sh. H N Shastri
r/o B-35, FH-4, Shalimar Garden
Sahibabad Ghaziabad (UP)
Working as Assistant Commissioner ... Applicant
(Sh. Anil Singal, Advocate)

Versus

1. The Commissioner
Kendriya Vidyalaya Sangathan,
18 Institutional Area
Shaheed Jeet Singh Marg,
New Delhi – 110 016
2. Director
Directorate of Education
Govt. of NCT of Delhi
Old Secretariat, New Delhi
3. The Controller
GPF Accounts
GPF Cell, GNCTD
A Block, 4th Floor
Vikas Bhawan II
Upper Bela Road
Civil Lines, Delhi – 110 054

(Sh. U.N. Singh for R. No. 1 and Sh. Pradeep Kumar for Sh. Vijay Pandita for R- 2&3, Advocates)

ORDER (ORAL)

The applicant was earlier working as Principal under the Directorate of Education, Government of NCT of Delhi (GNCTD). He was later selected as an

Assistant Commissioner, Kendriya Vidyalaya Sangathan (KVS) and issued an appointment letter dated 30.03.2012. He joined his new assignment on 20.04.2012. His grievance is that his GPF payment during the period when he was serving under respondent No. 2 has not been transferred to KVS. The specific reliefs claimed by the applicant are as under:

“(1) direct the respondents to add the service done by the applicant in the GNCTD for all intent and purposes i.e. 21 years, 6 months and 6 days.

(ii) direct the respondents to transfer the earlier GPF payment made in GNCTD to his new GPF account opened in Kendriya Vidyalaya.

(iii) direct the respondent GNCTD to calculate prorate pension for the service rendered in GNCTD and thereafter deposit the same with Kendriya Vidyalaya sangathan.

(iv) may also pass any further order(s), direction(s) as be deemed just and proper to meet the ends of justice.”

2. Today, learned counsel for respondent Nos. 2 and 3 placed on record a letter dated 20.02.2017 issued by Deputy Controller of Accounts, GNCTD, addressed to KVS Headquarters(HQ) whereby an amount of Rs. 9,06,741/- has been transferred to KVS vide cheque No. 086336 dated 17.02.2017 towards the GPF payments of the applicant for the period when he was serving in GNCTD. As such, the main prayer of the applicant with regard to transfer of the GPF payment to his new GPF account in KVS stands granted. Regarding the other prayer (iii), counting the service rendered by the applicant in GNCTD for his pensionary benefits, respondent No. 1 in its reply, *inter alia*, stated as under:

“B. ...As and when the previous department i.e. Education department, Delhi Govt. will remit his pro-rata liabilities in favour of KVS MAIN ACCOUNT along with calculation sheet, the services rendered by the applicant in Delhi Govt. may be considered for counting by KVS for his pensionary benefits. Therefore, the allegations as made by the applicant are false, frivolous and baseless. Reference be made to the submissions in the preceding paras.”

3. In view of the above, nothing survives in this OA and as such the OA has become infructuous. It is disposed of accordingly.

(K.N. Shrivastava)
Member (A)

/ns/